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IN THE HIGH COURT OF DELHI AT NEW DELHI
CS(COMM) 35/2022
KAJARIA CERAMICS LIMITED

.....Plaintiff

Through: Mr. Abhishek Praharaj, Mr. Anuj
Ditar, Advocates

Versus

GODADDY.COM LLC & ORS.

.....Defendant

Through: Mr. Pradyumn Sharma (VC),
Advocate for D-1

Mr. Ashwani Kumar (VC),
Advocate for D-2

Mr. Gautam Singhal, Mr. Rajat
Chaudhary, Advocates for IOB

Mr. Santosh Kr. Rout, Advocate
for D-6 / Canara Bank

Appearance not given by
Counsel for Bank of Maharashtra

CORAM:

JOINT REGISTRAR (JUDICIAL) Dr. AJAY GULATI

ORDER

24.12.2025

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1. On 17.11.2025, defendant nos. 5A to 5G were impleaded. Further, defendant nos. 7 and 8 were deleted. Pursuant to the same, amended memo of parties has been filed. On filing of PF within two weeks, Registry is directed to issue summons to defendant nos. 5 A to 5 G as per the amended memo.



2. Ld. Counsel for **Indian Overseas Bank** submits that necessary information in regard to the account holder as mentioned in *para 12* of the order dated 17.11.2025, has been furnished to ld. Counsel for the plaintiff who confirms the receipt.

3. Further, *Bank of Maharashtra* has also furnished the necessary information to ld. Counsel for the plaintiff who confirms the same.

4. Ld. Counsel for the plaintiff submits that despite directions to DNR SRS AB and DNR Endurance Digital Domain Technology, necessary BSI details have not been provided. However, on a specific query, ld. Counsel for the plaintiff submits that a copy of the order dated 17.11.2025 has not been served on the above mentioned DNR's. Ld. Counsel is directed to serve a copy of the order dated 17.11.2025 within a week whereafter the concerned DNR's are directed to supply the necessary details as per the directions already given by the Hon'ble Court. A copy of this order be also served on the DNR's.

5. Put up for further proceedings on 27.03.2026.

Dr. AJAY GULATI
(DHJS),
JOINT REGISTRAR (JUDICIAL)

DECEMBER 24, 2025/sk